

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3163
ANSWERED ON:11.02.2014
DE ADDICTION AND REHABILITATION CENTRES
Gangaram Shri Awale Jaywant

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of proposals related to ``De-Addiction-cum-Rehabilitation Centres`` received by the Union Government from the State Government of Maharashtra for approval/grant of funds during each of the last three years and the current year;
- (b) the number of proposals, out of the said proposals, which have been sanctioned along with the number of proposals still pending; and
- (c) the time by which the Government is likely to accord approval to the pending proposals?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT)

(a) to (c) The number of proposal received from the State Government of Maharashtra for approval/grant of funds during each of the last three years and the current year is given in the Annexure-I. Proposals of NGOs for release of grant-in-aid are considered on the basis of recommendation of the State Government/UTs, satisfactory Inspection Reports and completeness of the proposal in all respects as per the norms and guidelines of the scheme. Hence, no conclusive time limit can be set for approval of pending proposals. As per the provision in Rule 209(6)(viii) in General Financial Rules, 2005, the Grants-in-aid is sanctioned to meet the bona fide expenditure incurred not earlier than two years prior to the date of issue of the sanction.